

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 2/2015 in Special Leave Petition(C) No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014
in CMWP No. 19485/2012 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

(for stay and office report)

Date: 18/08/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Gaurav Bhatia, AAG
Mr. Pawanshree Agrawal, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Mr. Subramonium Prasad, Sr. Adv.
Mr. Abhishek Swaroop, Adv.
Mr. Utkarsh Srivastava, Adv.
Ms. Ruchi Kohli, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

Written submission, if any, be filed within one week.

(MAHABIR SINGH)
COURT MASTER

Signature Not Verified

(VEENA KHERA)
COURT MASTERDigitally signed by
Mahabir Singh
Date: 2015.08.19
16:59:59 IST
Reason: